CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD

(THIS THE 10th of MAY 2011)

Hon'ble Mr. A.K. Bhardwaj, Member (J)

Original Application No. 69 of 2005. (U/S 19, Administrative Tribunal Act, 1985)

S.V. Sachan, aged about 63 years, son of late G.P. Sharma, resident of 210, Navsheel Dham, Kalyanpur Road, Kanpur Nagar 208017, previously Bithoor employed as Educational Officer, Kendriya Vidyalaya Sangathan, Regional Office, Lucknow.

Larden Lerole E. L. Applicant

Versus.

- Union of India through the Secretary, Ministry of 1. Human Resource Development, Government of India, New Delhi.
- Kendriya Vidyalaya Sangathan, 18-institutional 2. Area, Shaheed Jeet Singh Marg, New Delhi-110016, through the Commissioner, Kendriya Vidyalaya Sangathan.
- The Assistant Commissioner, Kendriya Vidyalaya 3. Sangathan, Lucknow Region, Sector J Aliganj, Lucknow 226024. During the Saperata and Ministry of

arcurat Der Hapmont - Respondents

Present for Applicants : Shri N.K. Nair/ Shri M.K. Upadyaya

Present for Respondents: Shri N.P. Singh

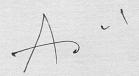
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ORDER

The applicant has filed the present O.A making the following prayer:-

"The respondents be directed to grant the benefit of pension to the applicant as a retired officer of the Kendriya Vidyalaya Sangathan in terms of the requirement of the provisions contained in the office memorandum dated 1.8.1988 issued by the K.V. Sangathan (Annexure A-5) after the quashing of the decisions dated 8.3.2004, 27.4.2004 and 4.10.2004 (Annexures A-1, A-2 and A-3 respectively)"

- 2. Shri M.K. Upadhyaya learned counsel for the applicant states that he has no instruction to press the O.A. Thus, I proceed to hear Shri N.P. Singh, learned counsel for the respondents.
- 3. The contention of the applicant is that in terms of office memorandum of Kendriya Vidyalaya Sangathan dated 1.9.1988 he is entitled to GPF —cum- pension. Referring the O.M NO. 152-1/79-80/KVS/Budget/Part.ii dated 1.9.1988, learned counsel for the respondents submits that in terms of said O.M, employees falling in the category mentioned in para 2 of the O.M had the option to continue under C.P.F. Scheme and in terms of such option available to applicant, he had exercised his option dated



21.12.1988 (Annexure 3 to the C.A.). Said option reads as under:-

"FORM OF CONTINUOUS RETENTION OF CONTRIBUTORY PROVIDENT FUND SCHEME (O.M No. 152-1/79/80/KVS/Budget Part II dated 1.9.88)

I, S.V. Sachan joined service in the Sangathan enjoy regular appointment on PGT (Maths) with effect from 24.6.1969 at K.V. No.2, A.S.C Bareilly I have been allotted contributory provident fund (CPF) Account No. 109 LRC and opt to continue under this scheme.

The option exercised above for continuous in CPF is final and irrecoverable.

Signature

Name of Full S.V. Sanchan

CPF Account NO. LRC 109

Present Designation: Principal

Place of present posting: KV CMERI 4.

Durgapur-9

Dated; 21.12.88

Countersigned

Head of Office/Principal

(seal of office/KV)"

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4. It is the contention of learned counsel for the respondents that not only applicant alone but as many as 15 more employees had exercised the option for retention of benefit of Contributory Provident Fund Scheme and only one employee namely Shri D. Purohit PGT (Eng.) had opted for benefit of G.P.F. Letter dated 22.12.1988 of

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Principal Kendriya Vidyalaya Sangathan (C & E) New Delhi reads under:-

"To

The Joint Commissioner

K.V.S (H.Q)

New Delhi - 67.

Sub: Change over of the Kendriya Vidyalaya
Sangathan employees from the
Contributory Provident Fund Scheme to
pension.

Sir,

In compliance with your letter No. 152-1/79-80/KVS/Budget/Part II dated 1.9.88 please find enclosed herewith 16 option forms of continuous retaintion of Contributory Provident Fund Scheme of the following staff members of this Vidyalaya for necessary action at your end.

Name of	the	Accou	ınt	No.
employee	III H	(CPF)	ter No.	
Sh. S.V. Sanch	nan	LRC 1	09	
Sh.	J.	CEC 5	570	
Chakroborty		111	iir ica	
Sh. R. Singh	STORE OF STREET	CEC	1026	
Sh. S.K. Dey		CEC	1159	
Miss. N. Ghos	h	CEC	1214	
Smt A.	Roy	CEC	1637	
(Mukherjee)	1/ 9	locay		
Sh.A.S. Bajpa	yee	CEC	2017	1000年11月
Sh. N.L. Rulda	as	CEC	2018	
	employee Sh. S.V. Sanch Sh. Chakroborty Sh. R. Singh Sh. S.K. Dey Miss. N. Ghos Smt A. (Mukherjee) Sh.A.S. Bajpa	employee Sh. S.V. Sanchan Sh. J. Chakroborty Sh. R. Singh Sh. S.K. Dey Miss. N. Ghosh Smt A. Roy	employee (CPF) Sh. S.V. Sanchan LRC 1 Sh. J. CEC 5 Chakroborty Sh. R. Singh CEC 5 Sh. S.K. Dey CEC 5 Miss. N. Ghosh CEC 5 Smt A. Roy CEC 6 (Mukherjee) Sh.A.S. Bajpayee CEC 5	employee Sh. S.V. Sanchan LRC 109 Sh. J. CEC 570 Chakroborty Sh. R. Singh CEC 1026 Sh. S.K. Dey CEC 1159 Miss. N. Ghosh CEC 1214 Smt A. Roy CEC 1637 (Mukherjee) Sh.A.S. Bajpayee CEC 2017

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10 Sh. P. Roy CEC 2981

11 Miss. Supala CEC 3000 Sinha

12. Smt. Sampati CEC 3394

Dome

13. Smt. M. Chopra CEC 3507

15 Sh. R.K. Jha CEC 3545

16 Smt. Shantha CEC 3637 Kaleswaran

This is also to inform you that Sh. D. Purohit PGT (Eng) Account NO. CEC 3549 has decided to change for G.P.F.

Yours faithfully

10 3545

differ record eat

Enclosed: As above

Su was sure

(S.V. Sachan)

Principal ,KVS

Durgapur"

5. It is the contention of learned counsel for the respondents that in view of option of applicant for C.P.F. he was paid an amount of Rs. 702224/- as Contributory Provident Fund including interest. The detail of such amount as contained in letter placed on record at Annexure 5 to the reply reads as under:-

"Sir

With reference to your telephonic discussion on the subject, the details on final payment of CPF dues i/r/o Sh. S.V. Sachan ex. 80

Ain

	Own	Mqt
	share	Share
1. Opening balance as on	532580	291856
1.4.2000 to the Fy. 2000-01		
as per Transfer advice		
received from RO Patna		
vide 16-37/2000-		
01/KVS(PR)/A/CS/80739 dt.	The state of the	
2.3.2001.		
2. Subscription recd during	36000	16043
the year.	Si Maria	Share
3. P.F. withdrawal from	(-) 250000	1224051
own share in the month of		
Nov.2000.		
4. Interest allowed upto	46347	29428
date of retirement i.e.		
28.2.2001		

Total 364397 337327

Accordingly the total dues of Rs. 702224/only were paid to the individual vide DD No.
353336 dt. 22.3.2001 itself.

Yours faithfully.

(Omvir S. Sheorar)

Audit & Accounts Officer"

6. Learned counsel appearing for the respondents submits that request of applicant for changing his option of retention Contributory Provident Fund and giving him

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benefit of General Provident Fund cum pension was declined on 07/08-08-2001, as last date for exercising the option was 31.1.1989.

- 7. In view of O.M dated 1.9.1988, in terms of which the G.P.F. compensation scheme was introduced in K.V.S, all C.P.F. beneficiaries who were in service on 1.1.1986 were entitled to be governed by General Provident Fund Scheme. Para 2 and 3 of said O.M. read as under:-
 - "2. It has, accordingly, been decided that persons joining service in the Sangathan on or after 1.1.1986 shall be governed only by the G.P.F. cum-pension scheme and will have no option for C.P.F. Scheme. However, for all CPF beneficiaries, who were in service on 1.1.1986 the decision taken shall be implemented in the manner hereinafter indicated.
 - 3. All CPF beneficiaries, who were in service on 1.1.1986 and who are still in service on the date of issue of these orders will be deemed to have come over to the Pension Scheme".

The same cooleded that

8. However, in para 3.2 of said O.M, it was clearly provided that employee who was covered by category mentioned in paras 2 and 3 were at liberty to exercise an

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option to continue under the C.P.F. Scheme, if so desire. Such option was to be exercised and conveyed to Head Office by 31.1.1989 in duplicate in the prescribed format. In case of non-exercise of any option in terms of para 3.2 of O.M dated 1.9.1987, the employee of specific category mentioned in para 3.2 of O.M were to be deemed to have opted the Pension Scheme. In the present case, it was not so that the applicant had not exercised any option, rather he had specifically exercised the option for Contributory Provident Fund Scheme He was also allotted C.P.F. No. 109. Last date for exercising such option was dated 31.1.1989.

9. Having exercised the option in terms of O.M. dated 1.9.1988 and availed the benefit of Contributory Provident Fund Scheme, the applicant cannot seek payment of General Provident Fund and grant pension to him. O.A. is devoid of merits and same is accordingly dismissed. No costs.

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Member (J)

seek payment of

on to him, D.A. is

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